



2026:AHC:19760

HIGH COURT OF JUDICATURE AT ALLAHABAD

WRIT - B No. - 152 of 2026

Sriram And Another

.....Petitioner(s)

Versus

State Of U.P. And 10 Others

.....Respondent(s)

Counsel for Petitioner(s)	:	Shailendra Kumar, Vijay Bahadur Yadav
Counsel for Respondent(s)	:	C.S.C.

Court No. - 54

HON'BLE DINESH PATHAK, J.

1. Heard learned counsel for the parties.

2. Instant writ petition has been filed, inter alia, seeking the following relief:-

"A. Issue a writ of mandamus directing the Settlement Officer of Consolidation, District Jaunpur (Respondent No.-2) to decide the Appeal No.-526/2005 U/S-11[1] of U.P.C.H. Act., Sriram versus Prabhu, pending in the court of Settlement Officer of Consolidation, District Jaunpur (Respondent No.-2) since 23.03.2005, within stipulated period fixed by this Hon'ble Court, within stipulated period fixed by this Hon'ble Court."

3. Learned Standing Counsel has no objection, if a direction is issued to decide the aforesaid case, expeditiously.

4. In this conspectus as above, no useful purpose would be served to keep this matter pending, therefore, this Court deems it appropriate to finally dispose of the present writ petition, without making any observation on the merits of the case, as mentioned in the writ petition, with a direction to Respondent no.2 to decide the aforesaid case strictly in accordance with law, by means of a reasoned and speaking order, after affording opportunity of hearing to the parties concerned and without granting any unnecessary adjournments to either of the parties expeditiously, preferably, within a period of **five months** from the date of production of certified copy of this order.

5. With the aforesaid direction, this petition is finally **disposed of**.

January 29, 2026

vkg

(Dinesh Pathak,J.)